

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 6- IA/306(AHM) 2023 In  
CP(IB) 418 of 2018

**Order under Section 7 IBC**

**IN THE MATTER OF:**

IDBI

.....Applicant

V/s

Reliance Naval and Engineering Ltd

.....Respondent

**Order delivered on ..15/03/2023**

**Coram:**

Dr. Madan B Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant	: Mr. Kamal Trivedi, Sr. Adv. & Mr. Parth Contractor, Adv. : Mr. Pranjal Buch, Adv.
For the Respondent	: Mr. Navin Pahwa, Sr. Adv. a/w. Mr. Dhruvad Vaghani, Adv. : Ms. Nandita Bajpai, Adv. Mr. Ajiz M K, Adv. : & Ms. Payal Mehta, Adv. Mr. Rishabh Sethi, Adv. : Mr. Aditya Mehta, Adv. i/b. LEx Aeterna Practices
For the CoC / for R- 2	: Mr. Manmeet Singh, Adv. Mr. Tirth Nayak, Adv. : Mr. Anugrah Robin Frey, Adv. Mr. Kamendra Singh, Adv. for

**ORDER**

**IA/306(AHM) 2023**

Application is filed by the Successful Resolution Applicant for extension of payment schedule.

We have heard Learned Sr. Counsels.

We direct respondents to file a reply to this application within two weeks till then no coercive action to be taken by the monitoring committee as far as plan is concerned. Learned Sr. Counsel for the Successful Resolution Applicant submits that his client will be paying Rs.10 Crore within seven days.

We also direct Successful Resolution Applicant to extend the period of Performance Bank Guarantee.

With this direction, matter stands adjourned for further consideration on 17.04.2023.

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**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**